

15.00 hrs.

**CONSTITUTION (AMENDMENT)
BILL***

(Insertion of new articles 23A, 23B
and 23C)

श्री उषसेन (बंबईया) : उपाध्यक्ष
मैं महोदय, प्रस्ताव करता हूँ कि भारत के
संविधान का धीरे-धीरे संशोधन करने वाले विधेयक
को पुर स्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The
question is:

"That leave be granted to intro-
duce a Bill further to amend the
Constitution of India."

The motion was adopted.

श्री उषसेन : मैं विधेयक पुर स्थापित
करता हूँ।

INDIAN TRUSTEESHIP BILL*

श्री उषसेन : उपाध्यक्ष महोदय, मैं
प्रस्ताव करता हूँ कि ट्रस्ट निगमों की स्थापना
का तथा तत्संबंधी विषयों का उपबन्ध करने
वाले विधेयक को पुर स्थापित करने की
अनुमति दी जाये।

MR. DEPUTY-SPEAKER. The
question is:

"That leave be granted to intro-
duce a Bill to provide for the estab-
lishment of Trust Corporations and
for matters connected therewith".

The motion was adopted

श्री उषसेन : मैं विधेयक पुर स्थापित
करता हूँ।

15.00 hrs.

**CODES OF CIVIL AND CRIMINAL
PROCEDURE (AMENDMENT) BILL***

श्री मनोहर शाल (कागपुर) : उपाध्यक्ष
महोदय, मैं प्रस्ताव करता हूँ कि सिविल प्रक्रिया
संहिता 1978 तथा क्राइम प्रक्रिया संहिता,
1973 का धीरे-धीरे संशोधन करने वाले विधेयक
को पुर स्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The
question is:

"That leave be granted to intro-
duce a Bill further to amend the
Code of Civil Procedure, 1908 and
the Code of Criminal Procedure,
1973."

The motion was adopted.

श्री मनोहर शाल : मैं विधेयक पुर स्थापित
करता हूँ।

15.10 hrs

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of Seventh Schedule)

SHRI K LAKKAPPA (Tumkur):
Sir, I beg to move for leave to intro-
duce a Bill further to amend the Con-
stitution of India.

MR. DEPUTY-SPEAKER: The
question is:

"That leave be granted to intro-
duce a Bill further to amend the
Constitution of India."

The motion was adopted.

SHRI K. LAKKAPPA: Sir, I intro-
duce the Bill.

*Published in Gazette of India Extraordinary, Part II, section 2, dated
4-8-78

†Introduced with the recommendation of the President.